

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. C.P. (IB)/185(MB)2024

IN THE MATTER OF

The Bank Of Maharashtra Limited

Vs

Shalaka Infra-Tech (India) Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Nidhi Jha (VC)

For the Respondent:

ORDER

The Ld. Counsel for the Petitioner prays for short adjournment. Allowed as prayed for. Adjourned to **26.04.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)